

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 1970  
TO BE ANSWERED ON 2ND AUGUST, 2024**

**MEDICAL FACILITIES IN GOVERNMENT/PRIVATE HOSPITALS**

**1970. MS IQRA CHOUDHARY:**

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the arrangements made by the Government to facilitate the patients coming from parliamentary constituencies of MPs in OPD, IPD and emergency departments of PGIMER Chandigarh, AIIMS Rishikesh and Central Government hospitals in Delhi;
- (b) the details of telephone number, emails etc. of the officers deployed in hospitals under the said purpose, State/UT-wise;
- (c) the role of the Members of Parliament in providing medical services at concessional rates to the economically weaker patients as directed by the Hon'ble Supreme Court in the private sector hospitals of Delhi; and
- (d) the names of the officials whom they have to correspond in this regard?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE**

**(SMT. ANUPRIYA PATEL)**

(a) and (b) Post Graduate Institute of Medical Education and Research (PGIMER), Chandigarh, All India Institute of Medical Sciences (AIIMS), Rishikesh and Central Government Hospitals of Delhi provide Out Patient Department (OPD) registration through Online Registration System (ORS) which can be accessed through <https://ors.gov.in> .

The details of Public Relations Officers (PROs) and Medical Social Service Officers (MSSOs) for facilitating patients are provided by the respective Institutes/Hospitals.

(c) and (d) Hon'ble Members of Parliament can issue recommendation letters to Director General Health Services, F-17, Karkardooma, Delhi-110032, Government of National Capital Territory of Delhi (GNCTD) or In-charge, EWS branch, 3<sup>rd</sup> Floor, DGD Building, S-1 School Block, Shakarpur, Delhi-110092 for issuance of referral letters to identified private hospitals for availing treatment as per the defined eligibility criteria. As directed by Hon'ble Supreme Court, the eligibility criteria has been fixed and documents for the purpose of availing treatment have also been defined by Hon'ble High Court of Delhi in Writ Petition (C) No. 2866/2002.

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